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**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

Dated 10 March, 2016

Petition No.181 of 2015

Dishnet Wireless Ltd.

...Petitioner

Vs.

Union of India

...Respondent

BEFORE:

**HON'BLE MR. JUSTICE AFTAB ALAM, CHAIRPERSON
HON'BLE DR. KULDIP SINGH, MEMBER
HON'BLE MR. BIPIN BIHARI SRIVASTAVA, MEMBER**

For Petitioner

: Mr. Meet Malhotra, Sr. Advocate
Mr. Harsh Kaushik, Advocate
Mr. Abhay Chattopadhyay, Advocate
Mr. Ravi S.S. Chauhan, Advocate
Ms. Pallak Singh, Advocate

For Respondent

: Mr. S.S. Shamsery, Advocate
Mr. Vikas Malik, Advocate

ORDER

This petition arises in the same set of facts and circumstances as Telecommunication Petition No.180 of 2015 (Aircel Ltd. Vs. Union of India) which is allowed by the judgment and order dated 10.03.2016.

This petition is accordingly allowed for the same reasons and in the same terms as Telecommunication Petition No.180 of 2015.



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(Aftab Alam)
Chairperson



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(Kuldip Singh)
Member



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(B.B. Srivastava)
Member

